

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAMMU BENCH, JAMMU**

Hearing through video conferencing

O.A./62/00399/2021

This the **08th** day of **March**, 2021



HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)
HON'BLE MR. ANAND MATHUR, MEMBER (A)

Ghulam Mohammad Akhoon, aged: 63 years, S/o Assad Jo Akhoon, R/o Hafroo Batpora Tehsil: Chadoora, District: Budgam, Kashmir, Pin Code: 191113.

.....Applicant
(Advocate: Mr. Syed Avees Geelani)

Versus

1. Union Territory of J&K through Commissioner/Secretary to Government, Food, Civil Supplies & Consumer Affairs Department, Civil Secretariat, Srinagar/Jammu. (Pin Code: 180001).
2. Director, Food, Civil Supplies & Consumer Affairs Department, Kashmir, Srinagar. (Pin Code-190001).
3. Chief Accounts Officer, Food, Civil Supplies & Consumer Affairs Department, Kashmir, Srinagar, (Pin code-190001).

.....Official Respondents

4. Nisar Ahmad Bhat S/o Gh. Mohd. Bhat, R/o Shamaswari, Srinagar (Pin Code: 190002).

Private Respondent

(Advocate:-)

O R D E R [O R A L]

Hon'ble Mr. Rakesh Sagar Jain, Member (J):

At the outset, learned counsel for the applicant submits that the applicant would be satisfied if direction is given to the respondents to

consider and decide the representation (at page 17 of the O.A.) of the applicant by passing a reasoned and speaking order within a stipulated period of time.

2. Looking to the arguments of learned counsel for the applicant, the O.A. is disposed of with a direction to the respondent No. 2 to decide the representation (at page 17 of the O.A.) of the applicant by passing a reasoned and speaking order in accordance with rules and with intimation to the applicant within a period of 02 months from today. In case the representation is not available with the respondents, this O.A. would be treated as representation. While deciding the representation of the applicant, the respondents will also consider the judgment passed by the Hon'ble High Court of Jammu and Kashmir at Srinagar dated 30.10.2019 (Annexure A-5).

3. It is made clear that we have not expressed any opinion on merits of the case while disposing of the present OA.

4. No order as to costs.

(ANAND MATHUR)
MEMBER (A)

(RAKESH SAGAR JAIN)
MEMBER (J)